

**GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 2958  
ANSWERED ON 07.08.2023**

**Education in State List of the Constitution of India**

2958. SHRI M. SELVARAJ:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is true that many State Governments across the country have requested the Union Government to transfer Education from the Concurrent List to State List;
- (b) if so, the details thereof;
- (c) the action being taken or proposed to be taken by the Government in this regard; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(DR. SUBHAS SARKAR)

(a) to (d): The subject 'Education' was transferred from List II (State List) to List III (Concurrent List) by the Constitution (Forty-Second Amendment) Act, 1976. Since then, it has resulted in sharing of responsibility between the Central Government and the State / UT Governments on the matter related to education. This has also enabled Central Government serving the need to meet varying demands of different States / UTs who are at different levels of educational development; and to take measures for development, promotion and growth of education in the Country. One significant example is enactment of Right To Education Act, 2009 and several other interventions through Schemes in School and Higher Education.

At present, there is no such proposal under consideration of the Government to transfer Education from the Concurrent List to State List.

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